tion permanent disability and disfigurement; and

(c) if so, what remedial steps Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) The four caustic soda units have been allowed to function subject to compliance of the following conditions with immediate effect:

(i) Segregation of mercury bearing streams; and

(ii) better house keeping practices.

The deadline of December is for installation of the full-fiedged treatment facility.

(b) The situation in Minamata in Japan is not comparable.

(c) Does not arise in view of (b) above.

Persons injured and killed by extremists in Punjab

1804. SHRI AMARPROSAD CHAK-RABORTY:

SHRI S. W. DHABE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons who were injured or killed by the extremists or terrorists in Punjab during the period from 1st January to 30th April, 1985; and

(b) what steps Government have taken to maintain law and order and restore nory in that State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA): (a) 43 persons were injured and 13 persons were killed during this period.

(b) The measures taken include police protection to known targets of the extremists, identifications of sensitive areas, intensive police patrolling, recovery of urms and ammunition by organising pecial raids and combing operations, extensive checks in vulnerable areas, trengthening of police machinery and treamlining of the intelligence set up.

Conversion of the residence of late Shri V. K. Krishna Menon into a Memorial in Delhi

1805. SHRI C. HARIDAS: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to convert into a memorial the residence where late Shrj V. K. Krishna Menon was residing;

(b) if so, what are the details thereof; and

(c) if answer to the part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE RE-FORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPART-MENT OF CULTURE (SHRI K. P. SINGH DEO): (a) No, Sir.

(b) Does not arise.

(c) Government has no plans at present to set up such memorials.

Regularisation of Ad-hoc Employees

1806. SHRI SYED AHMAD HASMI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have issued any directives to various Ministries/Departments to the effect that the daily wage workers who have completed two years service with at least 240 days in a year are to be allowed to continue on ad-hoc basis and not to be regularised;

(b) if se, when these orders were issued:

(c) if no such orders have been issued what are the reasons that some Ministries/Departments have been retaining the daily wage workers on ad-hoc basis for years together on the pretext that there are no regular vacancies;

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